

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 290 OF 2016

Dated: 3rd August, 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Gail (India) Ltd.

.... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Yoginder Handoo

Counsel for the Respondent(s) : Mr. Sumit Kishore for R-1

Mr. M. G. Ramachandran

Mr. Piyush Joshi

Ms. Aditi

Ms. Telma Raju for R-2

ORDER

Mr. M. G. Ramachandran, learned counsel for the second Respondent, and Mr. Sumit Koshore, learned counsel for the first Respondent have concluded their arguments.

Learned counsel appearing for the Appellant and the Respondents seek permission to file their respective written submissions before the next date of hearing.

Learned counsel for the parties are permitted to file their respective written submissions on or before 24.8.2018, as requested, after serving copy on the other side.

List the matter for hearing on **24-8-2018** on top of the board, as agreed by the learned counsel appearing for the parties.

(Justice N. K. Patil)
Judicial Member

tpd/vg

(B. N. Talukdar)
Technical Member (P&NG)